



ITEM NO.7                      COURT NO.9                      SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (CrL.) No.  
7039/2026

[Arising out of impugned final judgment and order dated 09-01-2026 in CRLM No. 72725/2025 passed by the High Court of Judicature at Patna]

RAJA KUMAR    Petitioner(s)

VERSUS

THE STATE OF BIHAR    Respondent(s)

(IA No. 119329/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 30-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Mr. Sarvendra Mani Tripathi, Adv.  
Mr. Anil Kumar Pathak, Adv.  
Mr. Aman Kumar, Adv.  
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

Mr. Manish Kumar, AOR  
Mr. Divyansh Mishra, Adv.  
Mr. Kumar Saurav, Adv.

UPON hearing the counsel the Court made the  
following  
O R D E R

1. Heard learned counsel for the parties and perused the pleadings.
2. The petitioner has been implicated in a case pursuant to Cyber P.S. Case No. 11 of 2025 registered with Lakhisarai Cyber Thana under Sections 318(4), 319(2) of the Bharatiya Nyaya Sanhita, 2023 and Sections 66(C) and 66(D) of the IT Act.
3. The Investigating Officer has completed the investigation and has filed the charge sheet on 31.03.2025.
4. The petitioner was arrested on 01.03.2025 and is in jail ever since then. One of the co-accused 'Deepak Kumar' has already been granted bail in the matter. The trial has not commenced and there are five listed witnesses, for which counsel for the respondent, on instructions, submits that the Trial Court will take at least one year to

complete the examination.

5. In the facts and circumstances, we consider it appropriate to enlarge the petitioner on bail.

6. Accordingly, we direct that the petitioner be released on bail on such terms and conditions that may be imposed by the Trial Court commensurating with the charges, if any, framed against him including surrendering of his passport, if any, with the Trial Court itself.

7. The present petition stands disposed of in the above terms.

8. Pending application(s), if any, shall stand disposed of.

(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)  
COURT MASTER (NSH)